

MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.13/AM19
(HELD ON 07.08.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 13/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 07.08.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-64	M/s Covestro (India) Pvt.Ltd.	HQ F. No. 01/87/050/00364/AM16/DES-VII	Status: Approved
NC No.:13/AM19 Dated: 07.08.2018	Adv. Lic. No. and Date 0310801704 dt. 11.01.2016	RA F. No. 03/94/040/00555/AM16	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310801704 dt. 11.01.2016.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No. 01/87/050/00364/AM16, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
DESMODUR N 75 (ALIPHATIC POLYISOCYANATE) {Non-volatile content Not less than 75%}	1 kg	HEXMETHYLENE DI-ISOCYANATE	0.700 kg
		PIVALIC ACID	0.005 kg
		TRIETHYL PHOSPHATE	0.010 kg
		METHOXY PROPANOL ACETATE	0.125 kg
		XYLENE	0.125 kg
RA may take consequential action as per Policy / Procedures			


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Case No. A-65	M/s Surat Metalics Ltd.	HQ F. No. 01/87/050/00220/AM17/DES-VII	Status: Approved
NC No.:13/AM19 Dated: 07.08.2018	Adv. Lic. No. and Date 5210041560 dated 25.06.2015	RA F. No. 52/24/040/00015/AM16	

Subject: Correction in Minutes of NC Meeting No. 13/AM17 held on 28.12.2016.

Decision: Based on the examination (taking clue from at SION H-134) of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00220/AM17, the Committee decided that following additional import item may be allowed in the minutes of Meeting No.13 of Norms Committee-VII which was held on 28.12.2016-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Metallized Film	1 kg	Induction/Evaporation Boat	0.007 Nos
RA may take consequential action as per Policy / Procedures.			

Online Cases

Case No.:32/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:13/87-ALC1/2018 07.08.2018	Approved
HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under subject to import policy that item is not prohibited:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYESTER CHIPS	50000 Kg	PET BOTTLES SCRAP	52500 Kg
PARTIALLY ORIENTED YARN	100000 Kg	PET BOTTLES SCRAP	110000 Kg
POLYESTER DRAW TEXTURISED YARN	500000 Kg	PET BOTTLES SCRAP	550000 Kg
RA may take consequential action as per Policy / Procedures			

Case No.:14/8/87-ALC1/2016	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00126/AM17/	RLA File :03/94/040/00903/AM16/	Lic.No/Date:0310802854 25.02.2016	
Decision : The committee noted that the reply of the firm was sent to DIPP on 21.06.2018 for comments and the same are awaited. Therefore, committee decided to defer the case.			

Case No.:50/10/87-ALC1/2018	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
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HQ File :01/87/050/00189/AM19/	RLA File :07/24/040/00003/AM17/	Lic.No/Date:0710109646 13.04.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.:47/14/87-ALC1/2016	Party Name: SNR RECLAMATIONS PVT.LTD;	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved														
HQ File :01/87/050/00380/AM17/	RLA File :30/24/040/00013/AM17/	Lic.No/Date:3010103818 17.08.2016															
Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/355/2016-TSW date 06.12.2016, the																	
4 Committee approved following adhoc norms:																	
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="2">BUTYL RECLAIM RUBBER</td><td rowspan="2">500000 Kg</td><td>BUTYL TUBE SCRAP</td><td>450000 Kg</td></tr><tr><td>RECLAIMING AGENT</td><td>5250 Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	BUTYL RECLAIM RUBBER	500000 Kg	BUTYL TUBE SCRAP	450000 Kg	RECLAIMING AGENT	5250 Kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
BUTYL RECLAIM RUBBER	500000 Kg	BUTYL TUBE SCRAP	450000 Kg														
		RECLAIMING AGENT	5250 Kg														
RA may take consequential action as per Policy / Procedures.																	

Case No.: 49/14/87-ALC1/2016	Party Name: SHAKTI APIFOODS PRIVATE LIMITED	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved																				
HQ File :01/87/050/00382/AM17/	RLA File :30/24/040/00017/AM17/	Lic.No/Date:3010103826 26.08.2016																					
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00382/AM17, the Committee decided to approve following ad-hoc norms:																							
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>POWDER COATING RESIN (CONTAINING EPOXY POWDER 25%, POLYESTER RESIN 35%)</td><td>100 MT</td><td>EPOXY RESIN 100%</td><td>25.500 MT</td></tr> <tr> <td>POWDER COATING RESIN (CONTAINING POLYESTER RESIN 70%)</td><td>100 MT</td><td>POLYESTER RESIN 100%</td><td>107.100 MT</td></tr> <tr> <td></td><td></td><td>PIGMENTS TITANIUM DIOXIDE 100%</td><td>40.800 MT</td></tr> <tr> <td></td><td></td><td>EXTENDER (BARIUM</td><td>24.480 MT</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	POWDER COATING RESIN (CONTAINING EPOXY POWDER 25%, POLYESTER RESIN 35%)	100 MT	EPOXY RESIN 100%	25.500 MT	POWDER COATING RESIN (CONTAINING POLYESTER RESIN 70%)	100 MT	POLYESTER RESIN 100%	107.100 MT			PIGMENTS TITANIUM DIOXIDE 100%	40.800 MT			EXTENDER (BARIUM	24.480 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
POWDER COATING RESIN (CONTAINING EPOXY POWDER 25%, POLYESTER RESIN 35%)	100 MT	EPOXY RESIN 100%	25.500 MT																				
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		SULPHATE) 100%	
		BENZOIN 100%	2.040 MT
		FLOW LEVELING AGENT 100%	2.040 MT
		MAT HARDNER 100%	2.040 MT
RA may take consequential action as per Policy / Procedures			

6	Case No.:15/15/87-ALC1/2016	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00408/AM17/	RLA File :05/24/040/00297/AM17/	Lic.No/Date:0510399797 21.09.2016	
Decision : The committee noted that the reply of the firm was sent to DIPP on 17.07.2018 for comments and the same are awaited. Therefore, committee decided to defer the case.				

7	Case No.:31/7/87-ALC1/2018	Party Name: BLS POLYMERS LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00110/AM19/	RLA File :05/23/040/00313/AM17/	Lic.No/Date:0510400127 18.10.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product				
f) Copy of Guaranteed Norms by Technical Collaborator				
g) Quantity and Notional Value of By-products obtained in manufacturing				

8	Case No.:4/16/87-ALC1/2016	Party Name: G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00531/AM17/	RLA File :03/94/040/00686/AM17/	Lic.No/Date:0310808908 02.11.2016	
Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.				


ASHOK CHANDER BHAT
 Foreign Trade Development Officer
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Case No.:129/15/87-ALC1/2016	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved
HQ File :01/87/050/00522/AM17/	RLA File :05/24/040/00495/AM17/	Lic.No/Date:0510401072 04.01.2017	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00522/AM17, the Committee decided to approve following ad-hoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
VIKOFLEX - PLUS (PVC COMPOUND)	1000000 Kg	PVC / PVC RESIN	741818.2 Kg
		CHLORINATED POLYETHYLENE (CPE)	92727.3 Kg
		Acrylonitrile -butadiene rubber (NBR)	46363.6 Kg
		DI Octyl Adipate (DOA) (PVC Plasticizer)	92727.3 Kg
		Methyl Tin Mercaptide (Organotin Stabilizer / Methyltin Stabilizer)	18545.5 Kg
		Titanium Dioxide	27818 Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 38/1/87-ALC1/2017	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
10 HQ File :01/87/050/00038/AM18/	RLA File :08/24/040/00411/AM17/	Lic.No/Date:0810139670 07.02.2017	
Decision : The committee noted that the reply of the firm was sent to DIPP on 17.07.2018 for comments and the same are awaited. Therefore, committee decided to defer the case.			

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Case No.:75/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved		
HQ File :01/87/050/00132/AM18/	RLA File :03/95/040/00881/AM17/	Lic.No/Date:0310811075 09.02.2017			
Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/22/2017-TSW date 06.12.2016, the Committee approved following adhoc norms:					
EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended per Kg of finished good		
		OIL RESISTANT NBR BASED RUBBER COMPOUNDED SHEETS	300000 Kg	SYNTHETIC RUBBER SSBR	0.225
				NITRILE RUBBER - NBR	0.405
				ZINC OXIDE ACTIVE C-30	0.034
				CARBON BLACK	0.090
				ACCELERATORS, CBS	0.012


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		ANTIOXIDANT, KUMANOX	0.015
		RETARDER PVI	0.01
		PLASTICIZER E-168	0.045
		GUM ROSIN	0.035
RA may take consequential action as per Policy / Procedures.			

12	Case No.: 53/10/87-ALC1/2018	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00192/AM19/	RLA File :07/24/040/00405/AM17/	Lic.No/Date:0710111332 23.03.2017	
Decision : The committee considered the case as per agenda and decided to defer the case.				

13	Case No.: 54/10/87-ALC1/2018	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00193/AM19/	RLA File :07/24/040/00011/AM18/	Lic.No/Date:0710111447 21.04.2017	
Decision : The committee considered the case as per agenda and decided to defer the case.				

14	Case No.: 31/3/87-ALC1/2017	Party Name: VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00232/AM18/	RLA File :03/95/040/00067/AM18/	Lic.No/Date:0310812876 27.04.2017	
Decision : The committee considered the case as per agenda and decided to defer the case.				

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Case No.:144/2/87-ALC1/2017	Party Name: SAGAR POLYTECHNIK LTD	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved																
HQ File :01/87/050/00201/AM18/	RLA File :24/24/040/00002/AM18/	Lic.No/Date:2410042194 03.05.2017																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00201/AM17, the Committee decided to approve following ad-hoc norms:																			
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="3">CPVC PIPE OR CPVC FITTINGS</td><td rowspan="3">1Kg</td><td>CPVC RESIN</td><td>0.89 Kg</td></tr><tr><td>RELEVANT STABILIZER FOR CPVC RESIN</td><td>0.08 Kg</td></tr><tr><td>RELEVANT ADDITIVES FOR CPVC RESIN</td><td>0.08 Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	CPVC PIPE OR CPVC FITTINGS	1Kg	CPVC RESIN	0.89 Kg	RELEVANT STABILIZER FOR CPVC RESIN	0.08 Kg	RELEVANT ADDITIVES FOR CPVC RESIN	0.08 Kg	RA may take consequential action as per Policy / Procedures			
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		RELEVANT STABILIZER FOR CPVC RESIN	0.08 Kg																
		RELEVANT ADDITIVES FOR CPVC RESIN	0.08 Kg																
RA may take consequential action as per Policy / Procedures																			


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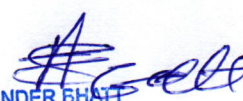
16	Case No.:2/3/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00203/AM18/	RLA File :03/94/040/00183/AM18/	Lic.No/Date:0310814010 15.06.2017	
Decision : The committee noted that the reply of the firm was sent to DIPP on 21.06.2018 for comments and the same are awaited. Therefore, committee decided to defer the case.				

17	Case No.:59/3/87-ALC1/2017	Party Name: SUNFLEX RECYCLING PRIVATE LIMITED	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00260/AM18/	RLA File :08/24/040/00092/AM18/	Lic.No/Date:0810140636 13.07.2017	
Decision : The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tyre in Advance Authorizations and Restricted Import Licenses for the last three years.				

18	Case No.:72/3/87-ALC1/2017	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00273/AM18/	RLA File :30/24/040/00010/AM18/	Lic.No/Date:3010104079 14.07.2017	
Decision : The Committee considered the case as per agenda and decided to defer the matter.				

19	Case No.:30/5/87-ALC1/2017	Party Name: ASAWA INSULATION PVT. LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00345/AM18/	RLA File :03/94/040/00350/AM18/	Lic.No/Date:0310814861 27.07.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to Technical Expert (Consultant SK).				

20	Case No.: 29/5/87-ALC1/2017	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved												
	HQ File :01/87/050/00344/AM18/	RLA File :03/94/040/00341/AM18/	Lic.No/Date:0310815214 17.08.2017													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>INDOFIL K 600F (PVC ADDITIVES POWDER)</td><td>200000 kg</td><td>ACRYLIC POLYMER C-20 (INDOFIL C-20)</td><td>199000 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY	INDOFIL K 600F (PVC ADDITIVES POWDER)	200000 kg	ACRYLIC POLYMER C-20 (INDOFIL C-20)	199000 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY													
INDOFIL K 600F (PVC ADDITIVES POWDER)	200000 kg	ACRYLIC POLYMER C-20 (INDOFIL C-20)	199000 kg													
RA may take consequential action as per Policy / Procedures.																


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Case No.:30/13/87-ALC1/2018	Party Name: SAGAR POLYTECHNIK LTD	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved																
HQ File :01/87/050/00287/AM19/	RLA File :24/24/040/00024/AM18/	Lic.No/Date:2410042295 17.10.2017																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00287/AM19, the Committee decided to approve following ad-hoc norms:																			
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EXPORT ITEM	QTY	IMPORT ITEM	QTY																
CPVC PIPE OR CPVC FITTINGS	1 Kg	CPVC RESIN	0.89 Kg																
		RELEVANT STABILIZER FOR CPVC RESIN	0.08 Kg																
		RELEVANT ADDITIVES FOR CPVC RESIN	0.08 Kg																
RA may take consequential action as per Policy / Procedures																			

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Case No.:21/9/87-ALC1/2017	Party Name: METRO TYRES LIMITED	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved
HQ File :01/87/050/00462/AM18/	RLA File :30/24/040/00023/AM18/	Lic.No/Date:3010104156 10.11.2017	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/69/2014-TSW dated 31.12.2014, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY (per 100 MT of export product)
Special Nylon High Speed Bicycle Tyres with (Min. 7.5%) EPDM	220 MT	1. Natural Rubber	22.23 MT
		2. Synthetic Rubber (PBR)	5.00 MT
		3. Synthetic Rubber (SBR-1502)	6.34 MT
		4. Synthetic Rubber EPDM	8.00 MT
		5. Carbon Black (N-330, N-550, N-660)	17.35 MT
		6. Rubber Chemicals (Anti- oxidants)	0.99 MT
		7. Rubber Chemicals (Accelerator)	0.99 MT
		8. Nylon Tyre Cord Fabric Dipped (N6-420 D/1, N66-420 D/1, N6-840 D/1, Duraskin with RFL)	12.00 MT
Note: Import Item No. 6 & 7 is allowed upto 7% of FOB value of export as per Hand Book of Procedure (Vol. II).			
RA may take consequential action as per Policy / Procedures.			


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Case No.: 22/10/87-ALC1/2018	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00161/AM19/	RLA File :05/24/040/00421/AM18/	Lic.No/Date:0510404797 08.12.2017	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

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- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

Case No.: 94/10/87-ALC1/2017	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved
HQ File :01/87/050/00584/AM18/	RLA File :05/24/040/00395/AM18/	Lic.No/Date:0510404845 11.12.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

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EXPORT ITEM	QTY
Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HNDL FR LIGHT LIME (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 1839.960 Kgs. 2. HINGE DAMPER= 32280 Nos.)	32280 Nos.
Fittings for Furniture, Coach work or the like in Others category : ASSY GRAB HNDL FR EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL = 430.920 Kgs. 2. HINGE DAMPER= 7560 Nos.)	7560 Nos.
Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR LH LIGHT LIME (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 914.458 Kgs. 2. HINGE DAMPER=16128 Nos.)	16128 Nos.
Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR LH EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL = 206.842 Kgs. 2. HINGE DAMPER=3648 Nos.)	3648 Nos.
Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR RH LIGHT LIME (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL =914.458 Kgs. 2. HINGE DAMPER=16128 Nos.)	16128 Nos.


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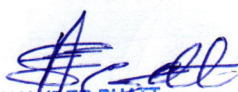
Fittings for Furniture, Coach work or the like in Others category : ASSY GRAB HNDL RR RH EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 206.842 Kgs. 2. HINGE DAMPER= 3648 Nos.)	3648 Nos.
Fittings for Furniture, Coach work or the like in Others category : ASSY GRAB HNDL FR EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL = 17003.520 Kgs.)	276480 Nos.
IMPORT ITEM	QTY
POLYPROPYLENE RESIN: DOW C702-20 NATURAL	22592.848 kg
RELEVANT HINGE DAMPER	79392 Nos.
RA may take consequential action as per Policy / Procedures.	

Case No.:31/10/87-ALC1/2017	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00521/AM18/	RLA File :02/24/040/00053/AM18/	Lic.No/Date:0210208093 29.12.2017	
25			
Decision : The committee considered the case as per agenda and decided to call form the firm following information :- a) To indicate separate net weight of rubber part and other materials used in the export product b) Specific grade of Synthetic Rubber and Natural Rubber to be used in manufacturing the product c) Justification for import of Hot Rolled Steel and its calculation of requirement for manufacture of export product			

Case No.:28/1/87-ALC1/2018	Party Name: KAMAKSHI FLEXI PRINTS P. LTD	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00028/AM19/	RLA File :08/24/040/00071/AM18/	Lic.No/Date:0810141720 08.01.2018	
26			
Decision : The Committee considered the case as per agenda and decided to refer the matter to Technical Expert(Consultant) {SK}			

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Case No.:32/13/87-ALC1/2018	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved										
HQ File :01/87/050/00289/AM19/	RLA File :31/83/040/00132/AM18/	Lic.No/Date:3110066965 15.01.2018											
Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)</td><td rowspan="2">20000 Kg</td><td>LLDPE 6101XR MI20 (BAGS) Product code 1PE3089</td><td>16320 Kg</td></tr><tr><td>U.V.STABILIZER SUNOVIN 770DF Product code 3AD0863</td><td>4080 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	20000 Kg	LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	16320 Kg	U.V.STABILIZER SUNOVIN 770DF Product code 3AD0863	4080 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	20000 Kg	LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	16320 Kg										
		U.V.STABILIZER SUNOVIN 770DF Product code 3AD0863	4080 Kg										


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RA may take consequential action as per Policy / Procedures.

28	Case No.:8/2/87-ALC1/2018	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status : Deferred
	HQ File :01/87/050/00054/AM19/	RLA File :03/94/040/00818/AM18/	Lic.No/Date:0310818673 23.01.2018	
Decision : The committee noted that the reply of the firm was sent to DIPP on 21.06.2018 for comments and the same are awaited. Therefore, committee decided to defer the case.				

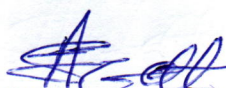
29	Case No.:9/2/87-ALC1/2018	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00055/AM19/	RLA File :03/94/040/00819/AM18/	Lic.No/Date:0310818669 23.01.2018	
Decision : The committee noted that the reply of the firm was sent to DIPP on 21.06.2018 for comments and the same are awaited. Therefore, committee decided to defer the case.				

30	Case No.:29/1/87-ALC1/2018	Party Name: KAMAKSHI FLEXIPRINTS PRIVATE LIMITED	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status : Deferred
	HQ File :01/87/050/00029/AM19/	RLA File :08/24/040/00308/AM18/	Lic.No/Date:0810141888 30.01.2018	
Decision : The Committee considered the case as per agenda and decided to refer the matter to Technical Expert(Consultant) {SK}				

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Case No.:39/1/87-ALC1/2018	Party Name: TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved												
HQ File :01/87/050/00039/AM19/	RLA File :31/83/040/00145/AM18/	Lic.No/Date:3110066970 30.01.2018													
Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/169/2017-TSW date 26.07.2018, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>RUBBER GASKETS/SEALS FOR PLATE HEAT EXCHANGER (VARIOUS TYPES / GRADES)</td><td>326286 Kg</td><td>RUBBER COMPOUND SHEETS/STRIPS MADE OF NITRILE/NBR C-210/C-260/ C- 277/ C-281/ C-273 & MADE OF EPDM E146 / E 242/ E 271 / E 105 / E 282 / E 267</td><td>499217.58Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	RUBBER GASKETS/SEALS FOR PLATE HEAT EXCHANGER (VARIOUS TYPES / GRADES)	326286 Kg	RUBBER COMPOUND SHEETS/STRIPS MADE OF NITRILE/NBR C-210/C-260/ C- 277/ C-281/ C-273 & MADE OF EPDM E146 / E 242/ E 271 / E 105 / E 282 / E 267	499217.58Kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
RUBBER GASKETS/SEALS FOR PLATE HEAT EXCHANGER (VARIOUS TYPES / GRADES)	326286 Kg	RUBBER COMPOUND SHEETS/STRIPS MADE OF NITRILE/NBR C-210/C-260/ C- 277/ C-281/ C-273 & MADE OF EPDM E146 / E 242/ E 271 / E 105 / E 282 / E 267	499217.58Kg												
RA may take consequential action as per Policy / Procedures.															

32	Case No.:32/1/87-ALC1/2018	Party Name: ST.MARYS RUBBERS PVT.LTD	Meet No/Date:13/87- ALC1/2018	Status: Approved
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		07.08.2018	
HQ File :01/87/050/00032/AM19/	RLA File :10/24/040/00055/AM18/	Lic.No/Date:1010059878 02.02.2018	
Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
SURGICAL RUBBER LATEX GLOVES IN PAIRS (NET WEIGHT OF TOTAL EXPORT ITEM 163.89 MT	163.890 MT	HIGH AMONIA NATURAL RUBBER LATEX (WET) 60% (TOTAL NET WEIGHT OF IMPORT ITEM -228.571 MT)	240 MT
		PAPER GRID LACQUER 70 GSM (Packing Material) (TOTAL NET WIEGHT OF IMPORT ITEM - 21.542 MT) (As per packing Policy Condition)	21.760 MT
RA may take consequential action as per Policy / Procedures.			

33

Case No.:3/2/87-ALC1/2018	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved
HQ File :01/87/050/00049/AM19/	RLA File :03/94/040/00600/AM18/	Lic.No/Date:0310818869 05.02.2018	
Decision : Based on the decision taken in Meeting No. 20 of Norms Committee-VII which was held on 21.01.2016, committee decided to approve following ad-hoc norms :			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyether Polyol (Exacol TMP 950)	1Kg	Trimethylolpropane	0.778Kg
		Propylene Oxide	0.249Kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 4/2/87-ALC1/2018	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00050/AM19/	RLA File :03/94/040/00621/AM18/	Lic.No/Date:0310818874 05.02.2018	
Decision : The Committee considered the case as per agenda and decided to refer the matter to Technical Expert(Consultant) {SK}			

Case No.: 38/1/87-ALC1/2018	Party Name: METRO TYRES LIMITED	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved
HQ File :01/87/050/00038/AM19/	RLA File :30/24/040/00040/AM18/	Lic.No/Date:3010104235 13.02.2018	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/69/2014-TSW dated 31.12.2014, the Committee approved following adhoc norms:			


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EXPORT ITEM	QTY	IMPORT ITEM	QTY (per 100 MT of export product)
Special Nylon High Speed Bicycle Tyres with (Min. 7.5%) EPDM	340 MT	1. Natural Rubber	22.23 MT
		2. Synthetic Rubber (PBR)	5.00 MT
		3. Synthetic Rubber (SBR-1502)	6.34 MT
		4. Synthetic Rubber EPDM	8.00 MT
		5. Carbon Black (N-330, N-550, N-660)	17.35 MT
		6. Rubber Chemicals (Anti- oxidants)	0.99 MT
		7. Rubber Chemicals (Accelerator)	0.99 MT
		8. Nylon Tyre Cord Fabric Dipped (N6-420 D/1, N66-420 D/1, N6-840 D/1, Duraskin with RFL)	12.00 MT
Note: Import Item No. 6 & 7 is allowed upto 7% of FOB value of export as per Hand Book of Procedure (Vol. II).			
RA may take consequential action as per Policy / Procedures.			

36	Case No.:3/1/87-ALC1/2018	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00003/AM19/	RLA File :02/24/040/00179/AM18/	Lic.No/Date:0210208221 16.02.2018	
Decision : The committee considered the case as per agenda and decided to call form the firm following information :- a)To indicate separate net weight of rubber part and other materials used in the export product b) Specific grade of Synthetic Rubber and Natural Rubber to be used in manufacturing the product c) Justification for import of Hot Rolled Steel and its calculation of requirement for manufacture of export product				

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Case No.:33/13/87-ALC1/2018	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved										
HQ File :01/87/050/00290/AM19/	RLA File :31/83/040/00148/AM18/	Lic.No/Date:3110066991 21.02.2018											
Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)</td><td rowspan="2">22000 Kg</td><td>LLDPE 6101XR MI20 (BAGS) Product code 1PE3089</td><td>17952 Kg</td></tr><tr><td>U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4-</td><td>4488 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	22000 Kg	LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	17952 Kg	U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4-	4488 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	22000 Kg	LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	17952 Kg										
		U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4-	4488 Kg										


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		Piperidyl) Sebacate Product code 3AD0863	
RA may take consequential action as per Policy / Procedures.			

38	Case No.:35/13/87-ALC1/2018	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00292/AM19/	RLA File :31/83/040/00169/AM18/	Lic.No/Date:3110067009 20.03.2018	:
Decision : The Committee considered the case as per agenda and decided to refer the matter to Technical Expert(Consultant) {DNM}				

39	Case No.:36/13/87-ALC1/2018	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
	HQ File :01/87/050/00293/AM19/	RLA File :31/83/040/00170/AM18/	Lic.No/Date:3110067010 20.03.2018	
Decision : The Committee considered the case as per agenda and decided to refer the matter to Technical Expert(Consultant) {DNM}				

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Case No.:34/13/87-ALC1/2018	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved										
HQ File :01/87/050/00291/AM19/	RLA File :31/83/040/00167/AM18/	Lic.No/Date:3110067020 28.03.2018											
Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)</td><td rowspan="2">22000 Kg</td><td>LLDPE 6101XR MI20 (BAGS) Product code IPE3089</td><td>17952 Kg</td></tr><tr><td>U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4- Piperidyl) Sebacate Product code 3AD0863</td><td>4488 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	22000 Kg	LLDPE 6101XR MI20 (BAGS) Product code IPE3089	17952 Kg	U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4- Piperidyl) Sebacate Product code 3AD0863	4488 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	22000 Kg	LLDPE 6101XR MI20 (BAGS) Product code IPE3089	17952 Kg										
		U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4- Piperidyl) Sebacate Product code 3AD0863	4488 Kg										
RA may take consequential action as per Policy / Procedures.													

41	Case No.:37/13/87-ALC1/2018	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved				
	HQ File :01/87/050/00294/AM19/	RLA File :31/83/040/00172/AM18/	Lic.No/Date:3110067019 28.03.2018					
Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:								
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr></table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXPORT ITEM	QTY	IMPORT ITEM	QTY					


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U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	20000 Kg	LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	16320 Kg
		U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4- Piperidyl) Sebacate Product code 3AD0863	4080 Kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 14/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00271/AM19/	RLA File :03/95/040/01120/AM18/	Lic.No/Date:0310820403 11.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.: 5/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00262/AM19/	RLA File :03/95/040/00997/AM18/	Lic.No/Date:0310820437 12.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.: 7/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
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Foreign Trade Development Officer
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HQ File :01/87/050/00264/AM19/	RLA File :03/95/040/01013/AM18/	Lic.No/Date:0310820436 12.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.:2/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00259/AM19/	RLA File :03/95/040/00735/AM18/	Lic.No/Date:0310820496 17.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
45	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing		

Case No.:3/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00260/AM19/	RLA File :03/95/040/00915/AM18/	Lic.No/Date:0310820504 17.04.2018	:
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
46	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product		

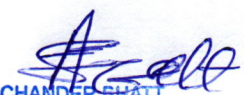

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- f) Copy of Guaranteed Norms by Technical Collaborator
g) Quantity and Notional Value of By-products obtained in manufacturing

Case No.: 6/11/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00208/AM19/	RLA File :03/95/040/00911/AM18/	Lic.No/Date:0310820560 20.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 47 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.: 10/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00267/AM19/	RLA File :03/95/040/01093/AM18/	Lic.No/Date:0310820559 20.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 48 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.: 12/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00269/AM19/	RLA File :03/95/040/01115/AM18/	Lic.No/Date:0310820648 25.04.2018	
49 Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported.			


ASHOK CHANDER SHATTI
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
- f) Copy of Guaranteed Norms by Technical Collaborator
- g) Quantity and Notional Value of By-products obtained in manufacturing

Case No.:16/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00273/AM19/	RLA File :03/95/040/01139/AM18/	Lic.No/Date:0310820652 25.04.2018	
50	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing		

Case No.:20/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00277/AM19/	RLA File :03/95/040/01166/AM18/	Lic.No/Date:0310820651 25.04.2018	
51	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing		

Case No.:9/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
52	HQ File :01/87/050/00266/AM19/	RLA File :03/95/040/01097/AM18/	Lic.No/Date:0310820725 27.04.2018
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.		


ASHOK CHANDER SHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
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- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
f) Copy of Guaranteed Norms by Technical Collaborator
g) Quantity and Notional Value of By-products obtained in manufacturing

Case No.:6/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00263/AM19/	RLA File :03/95/040/01012/AM18/	Lic.No/Date:0310820750 02.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 53 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.:8/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00265/AM19/	RLA File :03/95/040/01041/AM18/	Lic.No/Date:0310820752 02.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 54 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

55 Case No.:13/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

HQ File :01/87/050/00270/AM19/	RLA File :03/95/040/01116/AM18/	Lic.No/Date:0310820751 02.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

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Case No.:30/12/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved																
HQ File :01/87/050/00249/AM19/	RLA File :08/24/040/00226/AM18/	Lic.No/Date:0810142576 10.05.2018																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00249/AM19, the Committee decided to approve following ad-hoc norms:																			
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="3">POLYAMIDE - 125 (RESIN CONTENT 100%)</td><td rowspan="3">1Kg</td><td>DIMER ACID</td><td>0.5273Kg</td></tr><tr><td>DISTILLED FATTY ACID</td><td>0.2499Kg</td></tr><tr><td>TETRAETHYLENE PENTAMINE (TEPA)</td><td>0.3111Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	POLYAMIDE - 125 (RESIN CONTENT 100%)	1Kg	DIMER ACID	0.5273Kg	DISTILLED FATTY ACID	0.2499Kg	TETRAETHYLENE PENTAMINE (TEPA)	0.3111Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
POLYAMIDE - 125 (RESIN CONTENT 100%)	1Kg	DIMER ACID	0.5273Kg																
		DISTILLED FATTY ACID	0.2499Kg																
		TETRAETHYLENE PENTAMINE (TEPA)	0.3111Kg																
RA may take consequential action as per Policy / Procedures																			

Case No.: 22/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00279/AM19/	RLA File :03/95/040/00004/AM19/	Lic.No/Date:0310820986 15.05.2018	
57	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.		
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing		


ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Case No.:13/11/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00215/AM19/	RLA File :03/95/040/01088/AM18/	Lic.No/Date:0310821016 16.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 58 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.:11/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00268/AM19/	RLA File :03/95/040/01102/AM18/	Lic.No/Date:0310821011 16.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 59 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.:15/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00272/AM19/	RLA File :03/95/040/01134/AM18/	Lic.No/Date:0310821012 16.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 60 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product			

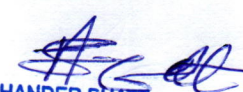

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

- f) Copy of Guaranteed Norms by Technical Collaborator
g) Quantity and Notional Value of By-products obtained in manufacturing

Case No.:23/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00280/AM19/	RLA File :03/95/040/00028/AM19/	Lic.No/Date:0310821054 17.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 61 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.:4/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00261/AM19/	RLA File :03/95/040/00990/AM18/	Lic.No/Date:0310821089 18.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 62 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.:17/12/87-ALC1/2018	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved								
HQ File :01/87/050/00236/AM19/	RLA File :03/95/040/00151/AM19/	Lic.No/Date:0310821104 21.05.2018									
63 Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00236/AM19, the Committee decided to approve following ad-hoc norms: <table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>PARA OCTYL PHENOL</td><td>1 Kg</td><td>PHENOL</td><td>0.432 Kg</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PARA OCTYL PHENOL	1 Kg	PHENOL	0.432 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
PARA OCTYL PHENOL	1 Kg	PHENOL	0.432 Kg								


ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi

FORMALDEHYDE RESIN SP 1068 PHENOLIC RESINS	DI-ISOBUTYLENE	0.532 Kg
RA may take consequential action as per Policy / Procedures		

Case No.: 21/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00278/AM19/	RLA File :03/95/040/01173/AM18/	Lic.No/Date:0310821110 21.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
64	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing		

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Case No.:38/13/87-ALC1/2018	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved										
HQ File :01/87/050/00295/AM19/	RLA File :31/83/040/00008/AM19/	Lic.No/Date:3110067054 21.05.2018											
Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)</td><td rowspan="2">20000 Kg</td><td>LLDPE 6101XR MI20 (BAGS) Product code 1PE3089</td><td>16320 Kg</td></tr><tr><td>U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4- Piperidyl) Sebacate Product code 3AD0863</td><td>4080 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	20000 Kg	LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	16320 Kg	U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4- Piperidyl) Sebacate Product code 3AD0863	4080 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	20000 Kg	LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	16320 Kg										
		U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4- Piperidyl) Sebacate Product code 3AD0863	4080 Kg										
RA may take consequential action as per Policy / Procedures.													

Case No.: 39/13/87-ALC1/2018	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved
HQ File :01/87/050/00296/AM19/	RLA File :31/83/040/00009/AM19/	Lic.No/Date:3110067055 21.05.2018	


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Foreign Trade Development Officer
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	22000 Kg	LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	179520 Kg
		U.V. Stabilizer SUNOVIN 770DF - (Chemical Name Bis(2,2,6,6-Tetramethyl-4- Piperidyl) Sebacate Product code 3AD0863	4488 Kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 19/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00276/AM19/	RLA File :03/95/040/01158/AM18/	Lic.No/Date:0310821195 23.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

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Case No.:17/10/87-ALC1/2018	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved																
HQ File :01/87/050/00156/AM19/	RLA File :05/23/040/00064/AM19/	Lic.No/Date:0510406599 24.05.2018																	
Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:																			
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="3">PVC COMPOUND</td><td rowspan="3">1250000 Kg</td><td>PVC RESIN</td><td>1153571Kg</td></tr><tr><td>DI OCTYL PHTHALATE (DOP)</td><td>97142.9Kg</td></tr><tr><td>TIN STABILIZER</td><td>24285.7Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC COMPOUND	1250000 Kg	PVC RESIN	1153571Kg	DI OCTYL PHTHALATE (DOP)	97142.9Kg	TIN STABILIZER	24285.7Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
PVC COMPOUND	1250000 Kg	PVC RESIN	1153571Kg																
		DI OCTYL PHTHALATE (DOP)	97142.9Kg																
		TIN STABILIZER	24285.7Kg																
RA may take consequential action as per Policy / Procedures																			

Case No.: 18/10/87-ALC1/2018	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved
HQ File	RLA File	Lic.No/Date:0510406595	


ASHOK CHANDER
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

:01/87/050/00157/AM19/	:05/23/040/00065/AM19/	24.05.2018	
Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1250000 Kg	PVC RESIN	1153571Kg
		DI OCTYL PHTHALATE (DOP)	97142.9Kg
		TIN STABILIZER	24285.7Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 26/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00283/AM19/	RLA File :03/95/040/00146/AM19/	Lic.No/Date:0310821320 30.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.: 17/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00274/AM19/	RLA File :03/95/040/01156/AM18/	Lic.No/Date:0310821346 31.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.: 18/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018	Status: Deferred
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ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

		07.08.2018	
HQ File :01/87/050/00275/AM19/	RLA File :03/95/040/01157/AM18/	Lic.No/Date:0310821344 31.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

Case No.:24/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00281/AM19/	RLA File :03/95/040/00034/AM19/	Lic.No/Date:0310821342 31.05.2018	
73	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing		

Case No.:25/13/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00282/AM19/	RLA File :03/95/040/00035/AM19/	Lic.No/Date:0310821380 01.06.2018	
74	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing		


ASHOK CHANDER SHATTI
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Case No.:4/11/87-ALC1/2018	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved
HQ File :01/87/050/00206/AM19/	RLA File :03/94/040/00200/AM19/	Lic.No/Date:0310821790 20.06.2018	

75 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00206/AM19, the Committee decided to approve following ad-hoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin SYNOLAC E1239-65B/Synolac 9605S-65/Synolac 20105-65 / SYNOLAC E 1240S-65	1Kg	Neopentyl Glycol	0.2674 Kg
		Adipic Acid	0.1168 Kg
		Phthalic Anhydride	0.3092 Kg
RA may take consequential action as per Policy / Procedures			

Case No.:31/13/87-ALC1/2018	Party Name: RAHIL (CPP) FILMS PVT.LTD.	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved
HQ File :01/87/050/00288/AM19/	RLA File :24/24/040/00010/AM19/	Lic.No/Date:2410042440 20.06.2018	

76 **Decision :** The committee considered the case as per agenda and decided to approve following adhoc norms:

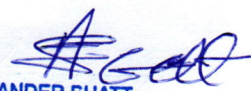
EXPORT ITEM	QTY	IMPORT ITEM	QTY
METALLISED CAST POLYPROPYLENE (CPP) FILMS	200 MT	PP GRANULES	220 MT
RA may take consequential action as per Policy / Procedures			

Case No.:27/13/87-ALC1/2018	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:13/87- ALC1/2018 07.08.2018	Status: Approved
HQ File :01/87/050/00284/AM19/	RLA File :05/23/040/00159/AM19/	Lic.No/Date:0510407045 03.07.2018	

77 **Decision :** The committee considered the case as per agenda and decided to approve following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1250000 Kg	PVC RESIN	1153571Kg
		DI OCTYL PHTHALATE (DOP)	97142.9Kg
		TIN STABILIZER	24285.7Kg
RA may take consequential action as per Policy / Procedures			

Case No.:29/13/87-ALC1/2018	Party Name: METALIC IMPRESSIONS (INDIA)PVT	Meet No/Date:13/87- ALC1/2018	Status: Approved
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	LTD	07.08.2018	
HQ File :01/87/050/00286/AM19/	RLA File :05/24/040/00199/AM19/	Lic.No/Date:0510407153 10.07.2018	
Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Mobile Window (3636600 Pcs) (Made out of Hard Coated Acrylic Sheet duly printed & laminated (.70 to 1.50 MM)	15000 kg	Acrylic Sheet (0.70 To 1.50 MM)	16500 kg
RA may take consequential action as per Policy / Procedures			

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Case No.:28/13/87-ALC1/2018	Party Name: BLS POLYMERS LTD.	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Approved
HQ File :01/87/050/00285/AM19/	RLA File :05/23/040/00170/AM19/	Lic.No/Date:0510407184 13.07.2018	
Decision : The committee considered the case as per agenda and decided to approve following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
LT-XLPE COMPOUND GRANULES	200000 Kg	1. LLDPE / LDPE GRANULES	201029.1 Kg
		2. VINYL TRIMETHOXY SILANE LIQUID	2376.7 Kg
		3. DICUMYL PEROXIDE SEMI LIQUID	198 Kg
		4. ANTI OXIDANT POWDER	396.1 Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 1/13/87-ALC1/2018	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:13/87-ALC1/2018 07.08.2018	Status: Deferred
HQ File :01/87/050/00258/AM19/	RLA File :03/94/040/00304/AM19/	Lic.No/Date:0310822313 16.07.2018	
Decision : The Committee considered the case as per agenda and decided to refer the matter to Technical Expert(Consultant) {DNM}			

Meeting ended with a vote of thanks to the Chair.


ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi